The Uttar Pradesh Safai Mazdoors Protection Act, 1976

Act 46 of 1976

Keyword(s):
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THE UTTAR PRADESH SAFAI MAZDOORS PROTECTION ACT, 1976
[U. P. ACT NO. 46 OF 1976]

(Authoritative English Text of the Uttar Pradesh Safai Mazdoor Sanrakshan Adhiniyam, 1976)

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ACT

to prohibit the carriage of night-soil on head and the employment of children in house scavenging and to provide for matters connected therewith.

It is hereby enacted in the Twenty-seventh Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Safai Mazdoors Protection Act, 1976.

(2) It shall apply to—

(a) every city as defined in the Uttar Pradesh Nagar Mahapalika Adhiniyam, 1959;
(b) every municipality as defined in the United Provinces Municipalities Act, 1916;
(c) every notified area constituted under the United Provinces Municipalities Act, 1916; and
(d) every town area constituted under the United Provinces Town Areas Act, 1914.

2. (1) No person shall carry or be engaged or required to carry night-soil in any receptacle on his head or waist.

(2) No person who is not more than eighteen years of age shall be engaged by any person to take up house scavenging.

Explanation—The expression 'house scavenging' shall, for the purpose of sub-section (2), mean the removal of filth, rubbish, ordure or other offensive matter from privy, latrine, urinal, cesspool or other common receptacle for such matter in or pertaining to a building.

3. (1) Whoever contravenes the provisions of this Act shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

(2) No court shall take cognizance of any offence punishable under sub-section (1), except on the complaint of an officer authorised by the State Government by a general or special order in that behalf.

[For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated November 3, 1976.]

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on November 2, 1976 and by the Uttar Pradesh Legislative Council on November 4, 1976, with amendment which was approved by the Legislative Assembly on November 10, 1976.)

[Received the Assent of the Governor on November 18, 1976 under article 200 of the Constitution of India and was published in Part I (a) of the Legislative Supplement of the Uttar Pradesh Gazette Extraordinary, dated November 22, 1976.]

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